

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Appeal No. 182/2017

IN THE MATTER OF:

Sachdhanand Cargo Packs Pvt. Ltd.
Vs
Registrar Of Companies

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 252(1) of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. P.K. Sachdeva, Mr. Deepanshu Arora, Advs.

For the Income Tax Deptt.

: Ms. Lakshmi Gurung, Ms. Isha Kadian, Standing Counsel

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

A copy of the complete paper book shall be handed over to the learned Counsel for the Income Tax Department within two days. Reply by the Income Tax Department be filed within two weeks with a copy in advance to the Counsel for the appellant.



Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 26th February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.01.2018
V.Sethi